

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 91
ANSWERED ON 13.02.2025

RELEASE OF NIMISHA PRIYA FROM YEMEN JAIL

*91. DR. JOHN BRITTAS:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Government has been making efforts to ensure that Nimisha Priya, who has been sentenced to death in Yemen, gets pardoned;
- (b) if so, the details and the progress thereof;
- (c) whether Government sought the good office of any other country in ensuring clemency for Nimisha Priya; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI KIRTI VARDHAN SINGH)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 91 FOR REPLY ON 13.02.2025 REGARDING RELEASE OF NIMISHA PRIYA FROM YEMEN JAIL ASKED BY DR. JOHN BRITTAS.

(a to d) The Supreme Court of Yemen in Sana'a had pronounced death sentence to Ms. Nimisha Priya, an Indian nurse, on charges of murdering a Yemeni national. Government has received some representations, including from civil society, regarding the case of Ms. Nimisha Priya. Government accords the highest priority for the welfare of Indians abroad and provides all possible support to those who fall in distress including in the instant case. Government of India is providing all possible assistance in the case. The matter regarding any consideration towards the release of Ms. Nimisha Priya is between the family of the deceased and Ms. Nimisha Priya's family.
